GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE DEPARTMENT OF JUSTICE

LOK SABHA

UNSTARRED QUESTION NO. 2678

TO BE ANSWERED ON WEDNESDAY, THE 3RD JANUARY, 2018

Increase in Salary of Judges

+2678. SHRI OM PRAKASH YADAV:

Will the Minister of Law and Justice be pleased to state:

- (a) whether the Government is likely to prepare an action plan to increase the salary of judges;
- (b) if so, the details of the steps taken so far; and
- (c) the quantum of likely difference between the salary of Judges of the High Court and the Supreme Court?

ANSWER

MINISTER OF STATE FOR LAW AND JUSTICE & CORPORATE AFFAIRS

(SHRI P.P. CHAUDHARY)

(a) to (c) The salaries, gratuity, pension, allowances etc. in respect of Judges of Supreme Court and High Courts are governed by the Supreme Court Judges (Salaries and Conditions of Service) Act, 1958 and the High Court Judges (Salaries and Conditions of Service) Act, 1954 respectively. An amendment in these Acts is required whenever there is any proposal for revision of salaries, pension gratuity, allowances etc. in respect of Judges of Supreme Court and High Courts. The Government has already introduced a Bill in the Parliament during the current session for amending the aforesaid Acts for revising the salaries and allowances of the judges.